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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. No. 986/94.

Dt. of Decision : 20-11-95.

J.T. Appala Raju

.. Applicant.

Vs

1. The Sub-Divisional Officer, East Godavari (District).
2. The Chief General Manager, Telecom, A.P.Circle, Nampally Station Road, Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. V.S. Vidyasagar

Counsel for the Respondents : Mr. K. Bhaskar Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

(16)

O.A.NO.986/94.

JUDGMENT

Dt: 20.11.95

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMINISTRATIVE))

Heard Shri V.S.Vidyasagar, learned counsel for the applicant and Shri Kota Bhaskar Rao, learned standing counsel for the respondents.

2. The relief claimed by the applicant is for a direction to the respondents to reengage him as Casual Mazdoor.

3. The applicant states that he was initially engaged as Casual Mazdoor on 1.5.86 and that his name was included in the muster rolls also. He was engaged for a total period of 1052 days till his services were terminated with effect from 1.12.93. In support of his contention, the applicant has annexed the documents purporting to have been certified by the concerned SDO/JTO.

4. The learned ~~standing~~ counsel for the applicant states that keeping in view the total number of days of service rendered by the applicant, the respondents should re-engage him in preference to juniors and ~~as~~ freshers. The learned standing counsel for the respondents states that the facts stated by the applicant in the OA will be got verified and if they are found to be genuine, the case of the applicant will be considered for reengagement in accordance with the extant instructions and rules.

5. In view of the above, this OA is allowed with directions to the respondents to reengage the applicant

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contd...

(17)

.. 3 ..

as soon as there is work and in preference to juniors and freshers. For this purpose, no Casual Labourer presently engaged need be retrenched. The case of the applicant for grant of temporary status and ~~the~~ subsequent regularisation will also be considered by the respondents in accordance with the extant rules and instructions.

6. The OA is allowed accordingly. No costs.//

Abu
(A.B.GORITHI)
MEMBER (ADMN.)

Neeladri
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 20th November, 1995.
Open court dictation.

Amrutha
20-11-95
Deputy Registrar (J) CC

vsn

To

1. The Sub Divisional Officer, Telecom,
Rajahmundry-103, E.G.Dist.
2. The Chief General Manager, Telecom,
A.P.Circle, Nampally Station Road,
Hyderabad.
3. One copy to Mr.V.S.Vidyasagar, Advocate. 32 Durganagar colony,
Punjagutta, Hyderabad.
4. One copy to Mr.K.Bhaskar Rao, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
A. B. Gorathi
THE HON'BLE MR.R.RANGARAJAN :M(A)

DATED: 20-11-1995

ORDER/JUDGMENT

M.A./R.A./C.A.NO.

O.A.No.

in

986/94

T.A.No.

(W.P.No.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

